

Central Administrative Tribunal
Principal Bench

O.A. No. 1841/95

New Delhi, this the 30th day of August, 1996

Hon'ble Shri S.R.Adige, Member (A)

Hon'ble Dr. A.Vedavalli, Member (J)

V.K.Mankotia,
son of Shri Ran Singh,
Resident of C-3 DDA Flats,
Saket, New Delhi- 110 017.
(By Dr.D.C.Vohra, Advocate)

....Applicant

-Versus-

1. The Union of India through
Foreign Secretary,
Ministry of External Affairs,
South Block, New Delhi.
2. Mr. M.C.Naithani,
First Secretary,
Embassy of India,
Islamabad-Pakistan.
3. Mr. D N Srivastava
Consul
Consulate General of India,
Frankfurt - Germany.
4. Mr S N Sharma
First Secretary
Embassy of India,
Bucharest - Rumania.
5. Mr A K Nag
First Secretary
Embassy of India,
Berne - Switzerland.
6. Mr Ramesh Chander,
First Secretary,
High Commission of India,
Kampala - Uganda.
7. Mr Zile Singh
First Secretary
Embassy of India
Helsinki - Finland
8. Mr Madan Lal
Under Secretary (Retd) C/O
Pension Section,
Ministry of External Affairs,
South Block, New Delhi.

9. Mr S P Mehta
First Secretary
Embassy of India,
Damascus - Syrian Arab Republic.

10. Mr N Kubendran
Deputy Secretary C/O
PA-II Section
Ministry of External Affairs,
South Block, New Delhi.

11. Mr S M Trehan,
First Secretary,
Embassy of India,
Mexico City - Mexico.

12. Mr Y C Pant
First Secretary,
Embassy of India,
Rabat - Morrocco,

13. Mr Surjit Singh
First Secretary
Embassy of India
Muscat - Oman

14. Mr M Divakaran
Deputy Secretary
Africa Division
Ministry of External Affairs,
South Block, New Delhi.

15. Mr Y P Singh
First Secretary,
Embassy of India,
Brasilia - Brazil.
(Service to respondents Nos. 2 to 7, 9, 10 to 15 to
be effected through the Ministry of External Affairs,
South Block New Delhi).
... Respondents
(By Shri N.S.Mehta, Advocate)

ORDER (ORAL)

By Hon'ble Shri S.R.Adige, Member (A) : -

We have heard Dr. D.C.Vohra, counsel for the
applicants and Shri N.S.Mehta counsel for the respondents
and also Shri Anil Sharma, Administrative Officer,
departmental representative, who is present in the
court, on behalf of the respondents.

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2. The grievance of the applicant in this OA is that his ACRs for the period 1990-91 and 1991-92 had not been taken into consideration for promotion to IFS (Senior Scale).

3. The departmental representative produced, for our perusal, the original minutes of the DPC held on 2.12.92, from which it is apparent that the applicant's ACRs for the period from 1.1.1991 to 4.4.1991 and thereafter from 5.4.1991 to 31.3.1992 were considered by the DPC presided over by Member-UPSC as Chairman, in the same manner, as the ACRs of other IFS officers for that period were considered.

4. We have also drawn the attention of the applicant's counsel to this fact and under the circumstances, the apprehension of the applicants as articulated in this OA appears to be without any foundation.

5. This OA, therefore, warrants no interference and is dismissed. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S. R. Adige

(S. R. Adige)
Member(A)

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